

TO BE PUBLISHED IN PART II SECTION 3(ii) OF THE GAZETTE OF INDIA.

GOVERNMENT OF INDIA  
(DEPARTMENT OF REVENUE AND BANKING)

.....  
NEW DELHI: THE 20TH APRIL, 1976.

NOTIFICATION  
INCOME TAX

No.1293(F.NO.404/86/76-ITCC): In exercise of the powers conferred by sub-clause (iii) of clause (44) of Section 2 of the Income-tax Act, 1961(43 of 1961), the Central Government hereby authorises S/Shri K.Devappa and B.V. Lakshmana Murthy who are Gazetted Officers of the Central Government to exercise the powers of Tax Recovery Officers under the said Act.

2. This Notification shall come into force with effect from the date(s) S/Shri K. Devappa and B.V. Lakshmana Murthy take charge as Tax Recovery Officer.

Sd/-  
(V.P. MITTAL)  
DEPUTY SECRETARY TO THE GOVERNMENT OF INDIA.

The Manager,  
Government of India Press,  
New Delhi.

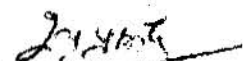
No.1293 (F.NO.404/86/76-ITCC)

Copy forwarded to:-

1. The Commissioner of Income-tax, Karanatak I, Bangalore.
2. All Directors of Inspection including DI(O&MS), New Delhi.
3. The Director, IRS (DT) Staff College, Nagpur.
4. The Chief Secretary, Govt. of Karnataka, Bangalore.
5. The CAG of India, New Delhi.
6. Shri P.H. Ramchandani, Joint Secretary and Legal Adviser, Ministry of Law, New Delhi.
7. Bulletin Section, DI(RS&P), New Delhi.
8. Guard File.

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DEPUTY SECRETARY TO THE GOVT. OF INDIA

AUTHORISED FOR ISSUE.

  
(S.C. PRASAD)  
OFFICER ON SPECIAL DUTY  
DIRECTORATE OF INSPECTION (RSP)

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